

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 729/88-O.A.119/89
Ex-Axxx No.

198 8 and 1989

DATE OF DECISION 31st July, 1990.Shri Promod Punjaji Garud and
others/ Shri Sagir Ulla Khan & others PetitionersMr. D.V.Gangal ^{both} Advocate for the Petitioner(s)

Versus

Union of India and others for both RespondentMr. J.G.Savant ^{both} Advocate for the Respondent(s)

CORAM

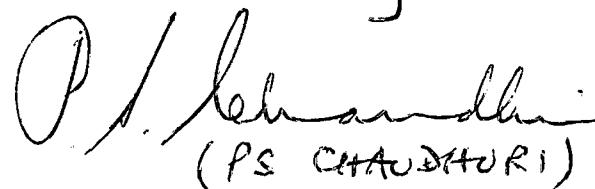
The Hon'ble Mr. S.P.Chaudhuri, Member (A)

The Hon'ble Mr. T.S.Oberoi, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Yes

No



(P.S. CHAUDHURI)